

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (S.J.) No. 124 of 2006

....

Uttam Biswas & Anr. Appellants

Versus

The State of Jharkhand Respondent

....

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellants : Mrs. Vani Kumari, Adv.

For the State : Mr. Shekhar Sinha, P.P.

....

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

12/17.04.2021 As prayed for by the learned counsel for the appellants, put up this case
on 30.04.2021.

(Rajesh Kumar, J.)

Shahid/